

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 21/AM11
HELD ON 25.08.2010
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **21/87-NC-7/2010** of **NORMS COMMITTEE (NC-7)** dealing with '**Plastic & Rubber Products**' held on **25.08.2010** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri Shaish Kumar, Industrial Adviser, DIPP
- 3) Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **20/AM11** held on **18.08.2010**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-88	HQ F. No. 01/87/162/159/AM09/DES-VII	Status: Withdraw
NC No.:21/AM11 Dated: 25.08.2010	REF. FROM BOARD OF APPROVAL (BOA) Reg. M/s. Allied Instruments Pvt. Ltd.	

Request: Fixation of wastage norms for export product ‘**Articles of Plastic of Solid Foam Pieces, Articles of Solid Foam for Education, and Puzzles Made of Solid Foam**’.

Decision: D/L issued by D/o C&PC vide their OM No. **46011/44/2008-PC.II** dated **27.10.2008**, followed by reminder on **10.03.2010** and 04.05.2010 to firm through Development Commissioner, SEEPZ, Special Economic Zone, Ministry of Commerce & Industry, Andheri (East), Mumbai - 400096.

In response to above D/L, the firm vide letter dated 10.05.2010 has requested to **withdraw** their request for fixation of wastage of norms for the export product ‘**Articles of Plastic of Solid Foam Pieces, Articles of Solid Foam for Education, and Puzzles Made of Solid Foam**’

Hence, the case was **withdrawn**.

It was also decided that EOU Division of D/o Commerce and Development Commissioner, SEEPZ, Special Economic Zone, Andheri (East) may also be informed as well.

NC No.: 21/AM11 Dated: 25.08.2010		AMIA NTIT FIBERGLASS INDUSTRIES INDIA PVT. LTD.		Status: Deferred
Case No.	Hqrs. File No.	RLA File No.	Licence No. & Date	
A-89	01/87/050/00373/AM10/DES-VII	17/24/040/00041/AM10/	1710002896 dated 15.12.2009	
A-90	01/87/050/00286/AM10/DES-VII	17/24/040/00040/AM10/	1710002867	

			dated 30.11.2009
A-91	01/87/050/00160/AM10/DES-VII	17/24/040/00011/AM10/	1710002736 dated 04.08.2009
A-92	01/87/050/00133/AM10/DES-VII	17/24/040/00006/AM10/	1710002634 dated 08.06.2009
A-93	01/87/050/00085/AM10/DES-VII	17/24/040/00010/AM10/	1710002643 dated 16.06.2009
A-94	01/87/050/00515/AM09/DES-VII	17/24/040/00077/AM09/	1710002236 dated 04.11.2008
A-95	01/87/050/00506/AM09/DES-VII	17/24/040/00135/AM08/	1710002227 dated 27.10.2008

Request: **Modification in the unit of measurement of Export Products.**

Decision: The firm vide letter dated 01.06.2010 represented for modification in the unit of measurement of export products. The firm was called for Personal Hearing scheduled on 25.08.2010 for explaining the reasons for modification in the measurement of unit of export product alongwith all relevant technical details of the cases.

However, the firm vide letter dated 20.08.2010 has requested to fix the date of Personal Hearing after the 3rd week of September as the officer who was supposed to attend the Personal Hearing is pre-occupied with the work of Annual Accounts and tax audit.

Therefore, the Committee after considering the request of the firm decided to call the firm for **Personal Hearing on 22.09.2010** with the explanation / justification for modification in the measurement of unit of export product alongwith all relevant technical details of the cases.

ONLINE CASES

1	Case No.:1/10/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00051/AM10/	RLA File :04/24/040/00300/AM09/	Lic.No/Date:0410104598 15.05.2009	Defer Date:15.09.2010
	Decision: The Committee observed that the reply furnished by the firm vide letter dated 25.02.2010 and 16.04.2010 in response to D/L No. 46011/61/2009-PC.II dated 08.01.2010 issued by D/o C&PC is incomplete. Hence, the Committee decided to call firm for Personal Hearing on 15.09.2010 . In case the Personal Hearing is not attended on scheduled date alongwith the requisite information, the Committee would be constrained to reject the case with the direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

2	Case No.:6/15/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00111/AM10/	RLA File :04/24/040/00301/AM09/	Lic.No/Date:0410105770 30.06.2009	Defer Date:15.09.2010
	Decision: The Committee observed that the reply furnished by the firm vide letter dated 25.02.2010 and 16.04.2010 in response to D/L No. 46011/61/2009-PC.II dated 08.01.2010 issued by D/o C&PC is incomplete. Hence, the Committee decided to call firm for Personal Hearing on 15.09.2010 . In case the Personal Hearing is not attended on scheduled date alongwith the requisite information, the Committee would be constrained to reject the case with the direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:7/15/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00112/AM10/	RLA File :04/24/040/00315/AM09/	Lic.No/Date:0410105775	Defer

3			30.06.2009	Date:15.09.2010
	Decision: The Committee observed that the reply furnished by the firm vide letter dated 25.02.2010 and 16.04.2010 in response to D/L No. 46011/61/2009-PC.II dated 08.01.2010 issued by D/o C&PC is incomplete. Hence, the Committee decided to call firm for Personal Hearing on 15.09.2010 . In case the Personal Hearing is not attended on scheduled date alongwith the requisite information, the Committee would be constrained to reject the case with the direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

4	Case No.:22/17/87-ALC1/2009	Party Name:FLOETER INDIA RETORT POUCHES PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00138/AM10/	RLA File :05/24/040/00228/AM10/	Lic.No/Date:0510245924 15.07.2009	Defer Date:15.09.2010
	Decision: Reply received from the firm and sent to D/o C&PC on 25.08.2010.			

5	Case No.:7/22/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00179/AM10/	RLA File :04/24/040/00068/AM10/	Lic.No/Date:0410107039 19.08.2009	Defer Date:15.09.2010
	Decision: The Committee observed that the reply furnished by the firm vide letter dated 25.02.2010 and 16.04.2010 in response to D/L No. 46011/61/2009-PC.II dated 08.01.2010 issued by D/o C&PC is incomplete. Hence, the Committee decided to call firm for Personal Hearing on 15.09.2010 . In case the Personal Hearing is not attended on scheduled date alongwith the requisite information, the Committee would be constrained to reject the case with the			

direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

6	Case No.:3/23/87-ALC1/2009	Party Name:FLOETER INDIA RETORT POUCHES PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00182/AM10/	RLA File :05/23/040/00021/AM10/	Lic.No/Date:0510248298 25.08.2009	Defer Date:15.09.2010
	Decision: Reply received from the firm and sent to D/o C&PC on 25.08.2010.			

7	Case No.:8/32/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00244/AM10/	RLA File :04/24/040/00088/AM10/	Lic.No/Date:0410108652 19.10.2009	Defer Date:15.09.2010
	Decision: The Committee observed that the reply furnished by the firm vide letter dated 25.02.2010 and 16.04.2010 in response to D/L No. 46011/61/2009-PC.II dated 08.01.2010 issued by D/o C&PC is incomplete. Hence, the Committee decided to call firm for Personal Hearing on 15.09.2010 . In case the Personal Hearing is not attended on scheduled date alongwith the requisite information, the Committee would be constrained to reject the case with the direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:4/44/87-ALC1/2009	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Approved
	HQ File :01/87/050/00338/AM10/	RLA File :35/24/040/00025/AM10/	Lic.No/Date:3510028908 19.01.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39269010	63/0- PVC SOLID WOVEN FIRE RESISTANT ANTI STATIC CONVEYOR BELTING (TYPE 3500) (Net Polyester yarn content 29390 kgs).The type and specification of import product should conform both in the import and export and should be accounted for in the shipping bill, export documents)	140500.000	K.G	26074104.00	546627.00 US\$
				Total	26,074,104.00	546,627.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	54022090	POLYESTER FILAMENT YARN 1000D	30566.000	K.G	2449405.00	51350.21 US\$	
2	39042110	PVC RESIN	42789.000	K.G	2367584.00	49634.89 US\$	
3	34031900	FLAME RETARDENT	17354.000	K.G	2524688.00	52928.47 US\$	
4	38123090	PVC STABILIZER	1080.000	K.G	195718.00	4103.11 US\$	
5	29173920	PVC PTHALATE PLASTICIZER	3998.000	K.G	1113837.00	23350.88 US\$	
				Total	8,651,232.00	181,367.56	

Decision: With D/o C&PC OM No. 46011/26/2010-PC.II dated 23.08.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Solid Woven Fire Resistant Antistatic Conveyor Belting (Type 3500)	1 Meter (14.05 kg+/- 2%)	1. Polyester Filament Yarn	3.0566 kg
		2. PVC Resin	4.2789 kg
		3. Flame Retardant	1.7354 kg
		4. PVC Stabilizer	0.1080 kg
		5. Phthalate Plasticizer	0.3998 kg

--	--

Case No.: 22/48/87-ALC1/2009	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Approved
HQ File :01/87/050/00380/AM10/	RLA File :35/24/040/00026/AM10/	Lic.No/Date:3510028907 19.01.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39269010	63/0- PVC SOLID WOVEN ANTI STATIC CONVEYOR BELTING MADE OUT OF POLYESTER YARN 1000D (Net Polyester yarn content 58780.0 kgs).The type and specification of import product should conform both in the import and export and should be accounted for in the shipping bill, export documents.	281000.000	K.G	52172058.00	1093754.00 US\$
				Total	52,172,058.00	1,093,754.00

9

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	54022090	POLYESTER YARN 1000 D	61131.000	K.G	4898810.00	102700.00 US\$	
2	39042110	PVC RESIN	85577.000	K.G	4735169.00	99270.00 US\$	
3	29173920	PTHALATE PLASTICIZER	7997.000	K.G	2227673.00	46701.00 US\$	
4	34031900	FLAME RETARDENT CHEMICAL	34707.000	K.G	5049376.00	105857.00 US\$	
5	38123090	STABILISER	2160.000	K.G	391437.00	8206.00 US\$	
				Total	17,302,465.00	362,734.00	

Decision: With D/o C&PC OM No. 46011/26/2010-PC.II dated 23.08.2010, following adhoc norms are **approved:**

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Solid Woven Fire Resistant Antistatic Conveyor Belting (Type 3500)	1 Meter (14.05 kg+/- 2%)	1. Polyester Filament Yarn	3.0566 kg
		2. PVC Resin	4.2789 kg
		3. Flame Retardant	1.7354 kg
		4. PVC Stabilizer	0.1080 kg
		5. Phthalate Plasticizer	0.3998 kg

10	Case No.:1/50/87-ALC1/2009	Party Name:KWIK PATCH LTD.	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00383/AM10/	RLA File :04/24/040/00289/AM10/	Lic.No/Date:0410111905 25.02.2010	Defer Date:22.09.2010
	Decision: A D.O. letter has been sent from DDG(IS) to Zonal Jt. DFGT, Chennai for sending 5 sets of application latest by 20.08.2010, but the same is still awaited. The Committee, therefore, decided to issue another reminder D.O. letter from DDG(IS) to Zonal Jt. DGFT, Chennai for sending application copy expeditiously.			

	Case No.:26/6/87-ALC1/2010	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Rejected
	HQ File :01/87/050/00043/AM11/	RLA File :52/24/040/00022/AM10/	Lic.No/Date:5210029888	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39122029	62/0- NITRO CELLULOSE INDUSTRIAL	722.230	M.T	67889620.00	1444460.00 US\$
				Total	67,889,620.00	1,444,460.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	14042000	RAW COTTON LINTERS COTTON LINTERS	500.000	M.T	12925000.00	275000.00 US\$	
				Total	12,925,000.00	275,000.00	

Decision: The Committee discussed case in light of Deficiency letter issued by D/o C&PC vide D/L No. **46011/31/2008-PC.II** dated **10.06.2010** to firm, followed by repeated reminders from DGFT on **12.07.2010** and **10.08.2010** giving **21 days** time to firm for submission of information. The Committee observed that that the firm failed to furnish information despite repeated reminders to them, hence Committee was unable to fix adhoc norms for want of information from firm and accordingly **rejected** the case. RLA will take further necessary action in this case.

Case No.: 19/8/87-ALC1/2010	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Withdrawn
HQ File :01/87/050/00074/AM11/	RLA File :03/95/040/00793/AM10/	Lic.No/Date:0310564436 12.03.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39039010	62/0- ACRYLIC POLYMER EMULSION DIPICRYL-O382 LC SOLID CONTENT 47+1%	600000.000	K.G	39057000.00	831000.00 US\$
				Total	39,057,000.00	831,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29161400	METHYL META ACRYLATE	137400.000	K.G	11268861.00	239763.00 US\$	Value & Qty
2	29161210	BUTYL ACRYLATE	148200.000	K.G	9751560.00	207480.00 US\$	Value & Qty
				Total	21,020,421.00	447,243.00	

Decision: Zonal Jt.DGFT, Mumbai vide their letter dated 16.08.2010 informed that the advance authorization had been issued to the firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. **11/87-ALC1/2009** held on **10.06.2009**. Hence, the case was **withdrawn**.

Case No.: 10/6/87-ALC1/2010	Party Name:TRP SEALING SYSTEMS (INDIA) PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
HQ File :01/87/050/00027/AM11/	RLA File :31/24/040/00003/AM11/	Lic.No/Date:3110042995 23.04.2010	Defer Date:15.09.2010

Decision: The firm was asked to furnish information vide letter dated 06.07.2010 (as per D/L issued by DIPP on 09.06.2010) for submission of information within 30 days. In response to D/L, the firm vide letter dated 18.08.2010 requested to grant 15 days time for submission of information. The Committee considered the request of the firm and granted 15 days time to firm for submission of information. In the event of non-submission of requisite information from firm latest by 14.09.2010, the Committee would be constrained to reject the case and the firm would be required to pay the Customs duty and applicable interest for regularization of the licence.

Case No.:9/15/87-ALC1/2010	Party Name:PRIME PROGRESSION EXPORT & SERVICES PVT.LTD.,	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Approved
HQ File :01/87/050/00132/AM11/	RLA File :07/24/040/00492/AM10/	Lic.No/Date:0710071195 26.04.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	39269080	63/0- 20 FEET WOVEN CONTAINER LINER STANDARD HEIGHT, Made of Polypropylene or HDPE of 100 gsm to 160 gsm 2000 NOS	152240.000	Sq. meter	4281700.00	91100.00 US\$	
2	39269080	63/0- 40 FEET Woven of CONTAINER LINER STANDARD HEIGHT, Made of Polypropylene or HDPE of 100gsm to 160 gsm. 1500 NOS	208695.000	Sq. meter	5673135.00	120705.00 US\$	
3	39269080	63/0- 40 Feet Woven CONTAINER LINER HIGH CUBE, Made of Polypropylene or HDPE of 100 gsm to 160 gsm 500 NOS	70850.000	Sq. meter	1891045.00	40235.00 US\$	
4	39269080	63/0- Woven Bulk Head Discharge system for Liners made of Polypropylene or HDPE fabric of 180 200 GSM 4640 NOS	68208.000	Sq. meter	1744640.00	37120.00 US\$	
				Total	13,590,520.00	289,160.00	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>

1	39269080	PP or HDPE woven Fabric of 100 to 160 gsm. Material Woven fabric of polypropylene or HDPE of 100 to 160 GSM and laminated with PE film of 20 to 30 micron on either side.	440420.700	Sq. meter	6594932.84	140317.72 US\$	Value & Qty
2	39269080	PP or HDPE woven fabric of 180 gsm to 210 gsm Material Woven fabric of polypropylene or HDPE of 180 to 210 GSM and laminated with PE film of 20 to 30 micron on one side per unit consumption of 14.7 SqM	69572.160	Sq. meter	1041768.16	22165.28 US\$	Value & Qty
				Total	7,636,701.00	162,483.00	

Decision: With D/o C&PC OM No. 46011/12/2009-PC.II dated 17.08.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. 20 Feet/40 Feet Container Liner	1 Sq. Meter	Relevant PP/HDPE Woven Fabric (100-160 GSM)	1.02 Sq. Mtr. / Sq. Mtr. contained in the export product.
2. Woven Bulk Head Discharge System for Liner	1 Sq. Meter	Relevant PP/HDPE Woven Fabric (180-200 GSM)	1.02 Sq. Mtr. / Sq. Mtr. contained in the export product.

Case No.:7/8/87-ALC1/2010

Party Name:KRISHNA LAMICOAT PVT. LTD

Meet No/Date:21/87-ALC1/2010
25.08.2010

Status:
Approved

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39012000	63/0- HDPE FILM FIRM SHALL ACCOUNT FOR SL.NO.1 OF THE INPUT TO THE EXTENT OF 77600-KGS AND SL.NO.2 OF THE INPUT TO THE EXTENT OF 30370-KGS	109000.000	K.G	9600929.00	210085.97 US\$
				Total	9,600,929.00	210,085.97

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39012000	HDPE GRANULS (HALEN H F5400)	80000.000	K.G	5948452.80	127512.38 US\$	Value & Qty
2	39011010	LLDPE GRANULS (HALENE L 71601S)	32000.000	K.G	2400181.12	51450.83 US\$	Value & Qty
				Total	8,348,633.92	178,963.21	

Decision: With D/o C&PC OM No. 46011/43/2010-PC.II dated 27.07.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Film	1 kg	1. HDPE Granules	0.7339 kg
		2. LLDPE Granules	0.2935 kg

Case No.: 9/11/87-ALC1/2010	Party Name: SUPER MOUNT PACK PVT.LTD,	Meet No/Date: 21/87-ALC1/2010 25.08.2010	Status: Approved
HQ File :01/87/050/00096/AM11/	RLA File :07/24/040/00052/AM11/	Lic.No/Date:0710071907 31.05.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39269099	63/0- APET CARRIER TAPES,(NET CONTENT OF APET SHEETS 7650.00 IN KGS AND 450000 IN MTR)	450000.000	Meter	1725000.00	35937.50 US\$
				Total	1,725,000.00	35,937.50

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39269099	APET Sheets (8500 IN KGS AND 500000 IN MTR)	500000.000	Meter	1500000.00	31250.00 US\$	Value & Qty
				Total	1,500,000.00	31,250.00	

Decision: With D/o C&PC OM No. 46011/79/2008-PC.II dated 29.12.2008, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Amorphous PET Embossed Carrier Tape (Width 32mm to 56mm, thickness 0.4mm-0.50mm)	1 kg	Amorphous PET Sheet (Width 32mm to 56mm, thickness 0.4mm-0.50mm)	1.10 kg

Case No.:16/21/87-ALC1/2010	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Approved
HQ File :01/87/050/00179/AM11/	RLA File :03/94/040/00153/AM11/	Lic.No/Date:0310578583 11.06.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39094020	62/0- KALTHARZ 70 P (Phenolic Furan No Bake Binder)	500000.000	K.G	50600000.00	1150000.00 US\$
				Total	50,600,000.00	1,150,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29321300	FURFURAL ALCOHOL	350000.000	K.G	32340000.00	735000.00 US\$	Qty
2	29126000	PARAFORMAL DEHYDE	57900.000	K.G	1808796.00	41109.00 US\$	Qty
3	29071110	PHENOL	97050.000	K.G	9394440.00	213510.00 US\$	Qty
				Total	43,543,236.00	989,619.00	

Decision: With D/o C&PC OM No. 46011/197/2005-PC.II dated 25.08.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Kaltharz 70 P (Phenolic Furan No Bake Binder)	1 kg	1. Furfural Alcohol	0.7000 kg
		2. Para Formaldehyde	0.1158 kg
		3. Phenol	0.1941 kg

18	Case No.:8/21/87-ALC1/2010	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00171/AM11/	RLA File :05/23/040/00063/AM11/	Lic.No/Date:0510266320 17.06.2010	Defer Date: 22.09.2010
	Decision: Copy of application sent to D/o C&PC on 18.08.2010. Comments awaited.			

19	Case No.:13/21/87-ALC1/2010	Party Name:PLASMIX PVT LTD	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00176/AM11/	RLA File :07/24/040/00085/AM11/	Lic.No/Date:0710072360 21.06.2010	Defer Date: 22.09.2010
	Decision: Copy of application sent to D/o C&PC on 18.08.2010. Comments awaited.			

20	Case No.:17/21/87-ALC1/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00180/AM11/	RLA File :03/95/040/00008/AM11/	Lic.No/Date:0310579925 22.06.2010	Defer Date: 22.09.2010
	Decision: Copy of application sent to D/o C&PC on 18.08.2010. Comments awaited.			

21	Case No.:12/21/87-ALC1/2010	Party Name:KBK POLYMERS PVT.LTD.	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00175/AM11/	RLA File :06/24/040/00016/AM11/	Lic.No/Date:0610018298 23.06.2010	Defer Date: 22.09.2010
	Decision: Copy of application sent to D/o C&PC on 18.08.2010. Comments awaited.			

22	Case No.:18/21/87-ALC1/2010	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00181/AM11/	RLA File :03/95/040/00769/AM10/	Lic.No/Date:0310581126 29.06.2010	Defer Date: 22.09.2010
	Decision: Copy of application sent to D/o C&PC on 18.08.2010. Comments awaited.			

23	Case No.:19/21/87-ALC1/2010	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00182/AM11/	RLA File :03/95/040/00648/AM10/	Lic.No/Date:0310581498 30.06.2010	Defer Date: 22.09.2010
	Decision: Copy of application sent to D/o C&PC on 18.08.2010. Comments awaited.			

24	Case No.:20/21/87-ALC1/2010	Party Name:RISHI PACKERS LTD	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00183/AM11/	RLA File :03/95/040/00227/AM11/	Lic.No/Date:0310581666 01.07.2010	Defer Date: 22.09.2010
	Decision: Copy of application sent to D/o C&PC on 18.08.2010. Comments awaited.			

25	Case No.:9/21/87-ALC1/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00172/AM11/	RLA File :05/24/040/00136/AM11/	Lic.No/Date:0510267606 06.07.2010	Defer Date: 22.09.2010
	Decision: Copy of application sent to D/o C&PC on 18.08.2010. Comments awaited.			

26	Case No.: 14/21/87-ALC1/2010	Party Name:RALSON (INDIA) LIMITED	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00177/AM11/	RLA File :30/24/040/00017/AM11/	Lic.No/Date:3010068012 06.07.2010	Defer Date: 22.09.2010
	Decision: Copy of application sent to D/o C&PC on 18.08.2010. Comments awaited.			

27	Case No.: 10/21/87-ALC1/2010	Party Name:KSP ENGINEERING CO.	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00173/AM11/	RLA File :05/23/040/00086/AM11/	Lic.No/Date:0510267960 12.07.2010	Defer Date: 22.09.2010
	Decision: Copy of application sent to D/o C&PC on 18.08.2010. Comments awaited.			

28	Case No.: 21/21/87-ALC1/2010	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00184/AM11/	RLA File :03/95/040/00870/AM10/	Lic.No/Date:0310583017 12.07.2010	Defer Date: 22.09.2010
	Decision: Copy of application sent to D/o C&PC on 18.08.2010. Comments awaited.			

29	Case No.: 2/17/87-ALC1/2010	Party Name:S C J COLOURANTS	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00145/AM11/	RLA File :05/24/040/00128/AM11/	Lic.No/Date:0510268102 13.07.2010	Defer Date:15.09.2010
	Decision: Copy of application sent to D/o C&PC on 03.08.2010. Comments awaited.			

Case No.:11/21/87-ALC1/2010	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Approved
HQ File :01/87/050/00174/AM11/	RLA File :05/23/040/00097/AM11/	Lic.No/Date:0510268117 13.07.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39201019	62/0- Printed Plastic Cards (22000000 Nos) (Using Calendared Plastic Sheet PVC/ABS 110 MT of 80+/-10%, 320+/-10% & 800+/-10% Micron & other consumable i.e Printing Ink, UV Primer, UV Varnish, offset Image Plates, Washing Chemicals, Printing Rubber Blankets (Metal Back) & Punching Tools	110.000	M.T	59184000.00	1233000.00 US\$
				Total	59,184,000.00	1,233,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39201019	Calendared Plastic Sheets (PVC/ABS) (80+/-10%, 320+/-10% & 800+/-10% Micron)	154.000	M.T	37644000.00	784250.00 US\$	Value & Qty
2	32151190	Printing Ink (Consumables for Printing on Cards)	2310.000	K.G	5133600.00	106950.00 US\$	Value & Qty
3	32099090	UV Primer (Consumable for coating on cards)	2310.000	K.G	3336480.00	69510.00 US\$	Value & Qty
4	32099090	UV Varnish (Consumable for coating on cards)	2310.000	K.G	2566800.00	53475.00 US\$	Value & Qty
5	84439990	Water less offset Image Plates (Consumable for Printing Plates 540x404 MM of .3MM Thickness)	1320.000	Number	441600.00	9200.00 US\$	Value & Qty
6	34029041	Chemicals NP 1/NA-1/DP-1/PA-F) (Consumable for washing of plate)	22.000	Litre	24480.00	510.00 US\$	Value & Qty

7	84439990	Printing Rubber Blankets (Metal Back) (Consumable for printing purpose 525 x 414 MM (Thickness 1.9 MM +/- 5%))	242.000	Number	1478880.00	30810.00 US\$	Value & Qty
8	84612019	Puncing Tools (Tools to cut Plastic sheet)	11.000	Set	820800.00	17100.00 US\$	Value & Qty
				Total	51,446,640.00	1,071,805.00	

Decision: With D/o C&PC OM No. 46011/80/2008-PC.II dated 25.08.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Printed Plastic Cards (for SIM Cards GSM/CDMA)	1 kg	1. Calendared Plastic Sheets (PVC/ABS)	1.36 kg
		2. Printing Inks	0.02 kg
		3. UV Primer	0.02 kg
		4. UV Varnish	0.02 kg
		5. Water less Offset Image Plates	0.01 No
		6. Chemicals NP 1/NA-1/DP-1/PA-F	0.20 ml
		7. Printing Rubber Blankets (Metal Black)	0.002 No.
		8. Punching Tools	1% of FOB Value of export

Case No.:22/21/87-ALC1/2010	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Approved
HQ File :01/87/050/00185/AM11/	RLA File :03/94/040/00326/AM11/	Lic.No/Date:0310583372 13.07.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39072090	62/0- BLENDED POLYOL "ECOPUF B 1410 R"	16000.000	K.G	1752160.00	37600.00 US\$
				Total	1,752,160.00	37,600.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29173500	Phthalic Anhydride	785.600	K.G	44309.00	947.00 US\$	Value & Qty
2	29094100	Diethylene Glycol	1110.400	K.G	60184.00	1286.00 US\$	Value & Qty
3	29102000	Propylene Oxide	7075.200	K.G	650918.00	13907.00 US\$	Value & Qty
4	29213090	Pentamethyldiethylenetriamine	35.200	K.G	11264.00	241.00 US\$	Value & Qty
5	29213090	Dimethylcyclohexylamine	105.600	K.G	15206.00	325.00 US\$	Value & Qty
6	34021110	Silicon Surfactant	235.200	K.G	70560.00	1508.00 US\$	Value & Qty
7	38159000	Catalyst (Toyocat F-40)	20.800	K.G	12272.00	262.00 US\$	Value & Qty
8	38159000	Catalyst (TMR-2)	46.400	K.G	24035.00	514.00 US\$	Value & Qty
				Total	888,748.00	18,990.00	

Decision: With D/o C&PC OM No. 46011/77/2007-PC.II dated 25.08.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol Ecopuf B 1410 R	1 kg	1. Phthalic Anhydride	0.0491 kg
		2. Diethylene Glycol	0.0694 kg

	3. Propylene Oxide	0.4422 kg
	4. Pentamethyldiethylenetriamine	0.0022 kg
	5. Dimethylcyclohexylamine	0.0066 kg
	6. Silicon Surfactant	0.0147 kg
	7. Catalyst (Amine Based Trimerization Catalyst)	0.0013 kg
	8. Catalyst (Amine Based Trimerization Catalyst-Dabco TMR 2)	0.0029 kg

32	Case No.: 4/17/87-ALC1/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00147/AM11/	RLA File :05/24/040/00134/AM11/	Lic.No/Date:0510268150 14.07.2010	Defer Date:15.09.2010
	Decision: Copy of application sent to D/o C&PC on 03.08.2010. Comments awaited.			

Case No.:5/17/87-ALC1/2010	Party Name:VITALO PLASTICS SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Approved														
HQ File :01/87/050/00148/AM11/	RLA File :04/24/040/00087/AM11/	Lic.No/Date:0410115547 14.07.2010	Defer Date:														
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)											

33

1	39231090	63/0- CLAMSHELL.	48500.000	K.G	11347169.81	246677.60 US\$
2	39231090	63/0- BLISTER - INSERT.	48500.000	K.G	5394481.13	117271.33 US\$
				Total	16,741,650.94	363,948.93

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39230000	PET G CLEAR PLASTIC SHEET.	50000.000	K.G	6103500.00	130000.00 US\$	Value & Qty
2	39230000	PET SILVER PLASTIC SHEET.	50000.000	K.G	6807750.00	145000.00 US\$	Value & Qty
				Total	12,911,250.00	275,000.00	

Decision: With D/o C&PC OM No. 46011/107/2008-PC.II dated 23.08.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Clamshell	1 kg	Relevant PET Sheet	1.15 kg/kg content in export product
2. Blister Insert	1 kg	Relevant PET Sheet	1.15 kg/kg content in export product

Case No.:7/21/87-ALC1/2010	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Approved
HQ File :01/87/050/00170/AM11/	RLA File :07/24/040/00088/AM11/	Lic.No/Date:0710073086 20.07.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39172390	63/0- UPVC COLOUMN PIPES OF DIFFERENT TYPES AND SIZES - NET CONTENT OF PVC RESIN 41.42 MT.	43.920	M.T	5042959.35	105391.00 US\$
				Total	5,042,959.35	105,391.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39041090	PVC RESIN.	41.420	M.T	1981947.00	41420.00 US\$	Value & Qty
				Total	1,981,947.00	41,420.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 18/87-ALC1/2010 dated 04.08.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC Column Pipes of 75mm OD (Heavy Duty for Submersible Pumps/Bore Well)	1 kg	PVC Resin	0.943 kg

35	Case No.: 23/21/87-ALC1/2010	Party Name:ELANTAS BECK INDIA LTD.	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00186/AM11/	RLA File :31/24/040/00071/AM11/	Lic.No/Date:3110044018 20.07.2010	Defer Date: 22.09.2010
	Decision: Copy of application sent to D/o C&PC on 18.08.2010. Comments awaited.			

36	Case No.:3/19/87-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00153/AM11/	RLA File :03/95/040/00034/AM11/	Lic.No/Date:0310585342 29.07.2010	Defer Date:15.09.2010
	Decision: Copy of application sent to D/o C&PC on 10.08.2010. Comments awaited.			

37	Case No.:1/21/87-ALC1/2010	Party Name:GARWARE ELASTOMERICS LTD.	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00164/AM11/	RLA File :31/24/040/00080/AM11/	Lic.No/Date:3110044273 11.08.2010	Defer Date: 22.09.2010
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

38	Case No.:6/21/87-ALC1/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00169/AM11/	RLA File :05/24/040/00177/AM11/	Lic.No/Date:0510270370 11.08.2010	Defer Date: 22.09.2010
	Decision: Copy of application sent to D/o C&PC on 10.08.2010. Comments awaited.			

39	Case No.:2/21/87-ALC1/2010	Party Name:DSM ENGINEERING PLASTICS (INDIA) PVT. LTD	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00165/AM11/	RLA File :31/24/040/00022/AM11/	Lic.No/Date:3110044298 12.08.2010	Defer Date: 22.09.2010
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA			

for sending the application expeditiously.

Case No.:3/21/87-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Approved
HQ File :01/87/050/00166/AM11/	RLA File :03/95/040/00343/AM11/	Lic.No/Date:0310587420 13.08.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39049000	62/0- ADHESION PROMOTER Containing 62+/-1% TETRA ISOPROPYL TITANATE and 27+/-1% BUTANOL	200000.000	K.G	27870000.00	600000.00 US\$
				Total	27,870,000.00	600,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29051300	BUTANOL	55720.000	K.G	5408601.10	114226.00 US\$	Qty
2	29051220	ISO PROPANOL	22000.000	K.G	958364.00	20240.00 US\$	Qty
3	29420090	TETRA ISOPROPYL TITANATE (TIPT)	126040.000	K.G	17605582.30	371818.00 US\$	Qty
				Total	23,972,547.40	506,284.00	

Decision: With D/o C&PC OM No. 46011/188/2005-PC.II dated 25.08.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Adhesion Promoter containing 62 +/- 1% Tetra Isopropyl Titanate and 27 +/- 1% Butanol	1 MT	1. Butanol	0.2786 MT
		2. Tetra Isopropyl Titanate	0.6302 MT

		3. Isopropanol	0.1100 MT
--	--	----------------	-----------

41	Case No.: 4/21/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00167/AM11/	RLA File :03/94/040/00029/AM11/	Lic.No/Date:0310587542 13.08.2010	Defer Date: 22.09.2010
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

Case No.:5/21/87-ALC1/2010		Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:21/87-ALC1/2010 25.08.2010		Status: Approved		
HQ File :01/87/050/00168/AM11/		RLA File :02/24/040/00249/AM10/	Lic.No/Date:0210146505 13.08.2010		Defer Date:		
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39012000	63/0- HDPE (High Density Polyethylene) granules/ LLDPE(Linear Low Density Polyethylene) granules	2475.000	M.T	167415188.00	3588750.00 US\$	
				Total	167,415,188.00	3,588,750.00	
Sl No	ITCHS	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF	Limiting Factor (Value/Qty/Value)

	Code					(Currency)	& Qty)
1	29012300	Butene Monomer/Co-Monomer: Butene-1	2250.590	M.T	108237330.00	2320200.00 US\$	Qty
2	29012990	1 - Hexene Monomer/Co-Monomer	250.070	M.T	20685356.00	443416.00 US\$	Qty
3	29420092	Solvent: Exxsol Hexane Fluid/Hydrosol n-hexane-Solane Hexane 45/ Exxsol Hexane RD/Hexane (Polymerisation Grade)	37125.000	K.G	699750.00	15000.00 US\$	Qty
4	38151900	Catalysts:PZ/RZ/LYNX 200 HAH Catalyst in Hexane Shurry/C- Donor/ SILANE CHM-DIMETHOXY/TEAL-S/TEA-S-23/Z 212 AVANT/ Z 213 AVANT/Z 218-2 AVANT/Z 230-2 AVANT/ TIBAL/Tetrahydrofuran, Liquid.	1138.500	K.G	11587860.00	248400.00 US\$	Qty
5	28112200	Additives:Atmer 163/Crodamide ER/Atmer SA 1753/Neutron- S/Kemamide E/Armoslip E/DHT-4A/ STABIACE HT-P/Hycite 713/Ceasit FI VEG Code 5900/Petlin LD/KYNAR FLEX PPA 5301/ Viton FreeFlow Z100/Optibloc 10/Cithrol GMS 0400/Atmer 129 V/ Calcium Stearate WLC Grade/etc	15530.630	K.G	2049101.00	43925.00 US\$	Qty
6	38123090	Antioxidants:Tinuvin 783 FDL/Hostavin N 30/Cyanox 1790/ Cyasorb THT 4801/Irganox 1076/Evernox 76/ Songnox 1076/Irganox 1010/Evernox 10/Irgafos 168/ Everfos 168/Richfos 168/Songnox 1680/Irgafos P-EPQ/ Hostanox P-EPQ P/Irganox PS 800 FD/ Songnox DLTDP/DLTP YOSHITOMI/etc	5940.000	K.G	1231560.00	26400.00 US\$	Qty
				Total	144,490,957.00	3,097,341.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 16/87-ALC1/2010 dated 21.07.2010, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE / LLDPE Granules	1 MT	1. Solvent (Exxsol Hexane Fluid/Exsol Hexane RD/Hydrosol n-hexane-Solane Hexane 45/Hexane Polymerization Grade)	15.000 kg

		2. Catalyst (PZ/RZ/LYNX 200 HAH Catalyst in Hexane Slurry/C-Donor/Silane CHM Dimethoxy/Teal-S/Tea-S-23/Z212 AVANT/Z213/AVANT/Z218-2AVANT/Z230-2 AVANT/TIBAL/Tetrahydrofuran)	0.460 kg
		3. Additives (Atmer 163/Crodamide ER/Atmer SA 1753/Neutron-S/Kemamide E/Armoslip E/DHT-4 A/Stabiace HT-P/Hycite 713/Ceasit FI VEG Code 5900/Petlin LD/Kynar Flex PPA 5301/Viton Freeflow Z100/Optibloc 10/Cithrol GMS 0400/Atmer 129V/Calcium Stearate – WLC Grade)	0.275 kg
		4. Antioxidants (Tinuvin 783 FDL/Hostavin N 30/Cyanox 1790/Cyasorb THT 4801/Annox PP 18/Hostanox 016 RRDE/Irganox 1076/Evernox 76/Songnox 1076/Irganox 1010/Evernox 10/Irgafos 168/Everfos 168/Songnox 1680/Irgafos P-EPQ P/Hostanox P-EPQ P/Irganox PS 800/Songnox DLTPD/DLTP Yoshitomi)	2.400 kg

43	Case No.:15/21/87-ALC1/2010	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:21/87-ALC1/2010 25.08.2010	Status: Deferred
	HQ File :01/87/050/00178/AM11/	RLA File :07/24/040/00142/AM11/	Lic.No/Date:0710073625 17.08.2010	Defer Date: 22.09.2010
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

4. Following case was also considered by Norms Committee, out of Agenda:

Case No. : Outside Agenda	POWERBAND	HQ F. No. 01/87/050/00089/AM11/DES-VII	Status : Approved
NC No.: 21/AM11 Dated: 25.08.2010	Adv. Lic. No. 0310575907 Dated 25.05.2010	RLA F. No. 03/95/040/00094/AM11/	

Request: Fixation of adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39209111	63/0- BOPPE SELF ADHESIVE TAPES / JUMBO ROLLS (NET WEIGHT OF BOPP IN THE EXPORT PRODUCT IS NOT LESS THAN 54%)	500000.000	kg	64436175.00	1431915.00 US\$
				Total	64,436,175.00	1,431,915.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39202020	BOPP FILM	297000.000	K.G	24057000.00	534600.00 US\$	Qty
2	29161210	BUTYL ACRYLATE	245300.000	K.G	29803950.00	662310.00 US\$	Qty
3	29161310	METACRYLIC ACID	12500.000	K.G	1687500.00	37500.00 US\$	Qty
				Total	55,548,450.00	1,234,410.00	

Decision: With revised comments of D/o C&PC OM No. 46011/19/2010-PC.II dated 25.08.2010, the Committee decided to amend the description of Import Item No.2. Accordingly, following adhoc norms are **approved** in supersession of earlier norms

ratified in NC Meeting No. 18/AM11 held on 04.08.2010 (Case No. 2/11/87-ALC1/2010):-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BOPP Self Adhesive Tapes / Jumbo Rolls (New weight of BOPP in the export product is not less than 54%)	1 kg	1. BOPP Film	0.5940 kg
		2. Butyl Acrylate	0.4906 kg
		3. Methacrylic Acid	0.0250 kg

Meeting ended with thanks to Chair and all participants.
